CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF CANFIN HOMES LIMITED

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This announcement ("Second Corrigendum") is in continuation of and should be read in conjunction with, the Public Announcement (PA) dated August 27, 2007 (the "PA") and the First Corrigendum to the PA ("First Corrigendum") dated December 12, 2007 issued by us for and on behalf of Canara Bank (the "Acquirer") pursuant to and in compliance with sub-regulation 1 of regulation 11 of "the Regulations" issued by SEBI, to acquire upto 43,14,246 fully paid up equity shares of Canfin Homes Limited (the Target Company) representing 21.06% of the voting equity capital of the Target Company. Further to PA and First Corrigendum, the shareholders of the Target Company may please note the following:

1. The offer price stands revised upwards to Rs. 78.00 (Rupees Seventy Eight Only) for each fully paid up equity share, payable in cash, from the offer price of Rs. 63.00 (Rupees Sixty Three only) for each fully paid up equity share of the Target Company as communicated vide the First Corrigendum dated December 12, 2007.

2. The offer schedule as communicated vide the First Corrigendum remains unchanged and the offer will close on January 7, 2008, Monday. The revised offer price of Rs. 78.00 per equity share will be paid for all shares validly tendered during this offer including those shares validly tendered prior to the date of this Second Corrigendum.

3. The total financial resources required for this Offer, assuming full acceptance stands revised upwards to Rs. 33,65,11,188/- (Rupees Thirty Three Crores Sixty Five Lakhs Eleven Thousand One Hundred and Eighty Eight only) ("Maximum Consideration") from Rs. 27,17,97,498/- (Rupees Twenty Seven Crores Seventeen Lakhs Ninety Seven Thousand Four Hundred and Ninety Eight only). In accordance with Regulation 28 of the Regulations, an additional amount of Rs. 64.72 lakhs in cash, being 10% of the additional consideration payable consequent to this revision, has been deposited in the escrow account held with Indian Bank, M G Road, Bangalore. The amount deposited in the escrow account now stands increased to Rs. 744.22 Lakhs (Rs. Seven Crores Forty Four Lakhs Twenty Two Thousand only). The Acquirer has arranged a lien on the cash deposit in favour of the Manager to the Offer. The Manager to the Offer is authorised to realise the value of the escrow in terms of the Regulations.

4. The financial obligation for the offer is being met by the Acquirer through its own funds/Net Worth. Sathyanarayana & Co., Chartered Accountants (Seshagiri Rao, Partner, Membership No. 18523) 5-5-85/5 Amar Mansion, Ranigunj, Secunderabad – 500 003, Statutory Auditors of the Acquirer, have certified vide certificate dated 26.12.2007 that the Acquirer has sufficient liquid financial resources to meet the financial requirements of the offer. The Manager to the Offer confirms that adequate funds (liquid resources) are available with the Acquirer through verifiable means to implement this Offer in full.

5. Terms used but not defined in this Corrigendum to the PA shall have the same meaning as assigned in the PA. The Acquirer accepts full responsibility for this Corrigendum to the Public Announcement and also for fulfilling their obligations as laid down in the Regulations.

Issued by the Manager to the Offer For and on Behalf of the Acquirer

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Dated: 27.12.2007 Place: Bangalore